



LEGISLATIVE ASSEMBLY OF GOA

The Goa, Public Moneys (Recovery of
Dues) (Amendment) Bill 1990

(Bill No. 10 of 1990)

(To be introduced in the Legislative Assembly of Goa)

The Goa Public Moneys (Recovery of Dues)

(Amendment) Bill, 1990

(Bill No. 10 of 1990)

A

BILL

*to amend the Goa, Daman and Diu Public Moneys
(Recovery of Dues) Act, 1986.*

Be it enacted by the Legislative Assembly of Goa in the Forty-first Year of the Republic of India as follows:—

1. *Short title and commencement.* — (1) This Act may be called the Goa Public Moneys (Recovery of Dues) (Amendment) Act, 1990.

(2) It shall come into force at once.

2. *Amendment of section 2.* — In section 2 of the Goa, Daman and Diu Public Moneys (Recovery of Dues) Act, 1986 (Act 10 of 1987), after clause (b), the following clause shall be inserted, namely:—

“(bb) ‘Collector’ means the Collector of a district and includes any other officer appointed by the State Government to exercise and perform all or any of the powers and functions of a Collector under this Act;”.

Statement of Objects and Reasons

Section 3 of the Goa, Daman and Diu Public Moneys (Recovery of Dues) Act, 1986 enables recovery of certain sums as arrears of land revenue. The power to recover such sums are vested in the Collector under the said Act. However, neither the term 'Collector' has been defined in the Act nor there is any provision empowering the State Government to delegate the powers of the Collector under the Act to any other officer or authority. Necessity is felt for delegating the powers of the Collector to other officers and authorities to enable speedy recovery of the outstanding moneys:

This Bill seeks to achieve the object.

Financial Memorandum

No financial implications are involved in this Bill.

Panaji
3-7-1990.

DR. KASHINATH G. JALMI
Minister for Revenue

Assembly Hall
Panaji
3-7-1990

M. M. NAIK
Secretary to the Legislative
Assembly of Goa